(2021) 08 SEBI CK 0160

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 953 Of 2021, Appeal No. 545 Of 2021

Chandrakanta Laddha APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 25-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0160

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Vikas Bengani, Kumar Desai, Manish Chhangani, Ravishekhar Pandey, Prerna Sharma

Judgement

1. For the reasons stated in the application, the delay in the filing of the appeal is condoned. The application is allowed.

2. Let a reply to the memorandum of appeal be filed by the respondent within three weeks from today. Three weeks thereafter to the appellant to file

rejoinder. The matter would be listed for admission and for final disposal on October 29, 2021.

3. In the meanwhile, the appellant will deposit the penalty amount as per the impugned order within four weeks from today. The stay application is

disposed of accordingly.

4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

